

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA/100/3552/2018

New Delhi, this the 19th day of September, 2018

**Hon'ble Mr. K.N. Shrivastava Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Surender Pal
S/o Shri Dharam Pal
R/o H.No. 10901, Sat Nagar
Karol Bagh, New Delhi-110005 ... Applicant

(Through Shri Anil Goel, Advocate)

Versus

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A)

Pursuant to Annexure A-3 advertisement No.01/15 dated 20.10.2015 of Delhi Subordinate Services Selection Board (DSSSB), inviting applications for various posts including the post of Fireman (Band), Post Code 56/15, the applicant applied for the said post. He belongs to SC community (Annexure A-2). The selection was to be done through a written test. However, the selected candidates were required to clear Physical Endurance Test (PET) before they were recommended for appointment.

2. It is stated that the PET for selectees, including the applicant, was notified to be held on 18.09.2018. The applicant expressed his inability to participate in the PET as he was running high fever and was not well, in support of which he has furnished medical certificate (Annexure A-8). His request was not considered. The PET was held as per the Schedule on 18.09.2018.

3. The applicant although was not well, yet he went to the place of conduct of PET which comes under the territorial jurisdiction of Model Town Police Station. He explained his medical condition to the officer incharge of conduct of PET but no consideration was given to that. Obviously, due to his medical condition, he could not participate in the PET. He, however, wrote a letter to SHO, Model Town Police Station (jurisdictional police station) about it the same day. A copy of the letter has been placed on record.

4. Through the medium of this OA, the applicant has prayed for a direction to the respondents to conduct PET for him now that he has recovered from his disposition.

5. Heard Shri Anil Goel, learned counsel for the applicant.

6. Issue notice.

7. Mrs. Harvinder Oberoi, learned Additional Standing Counsel, for the respondents, accepts notice.

8. Considering the nature of relief prayed for, without insisting on reply from the respondents, we dispose of this OA at the admission stage itself with a direction to the respondents to

allow the applicant to participate in the PET whenever it is held next. We also expect that the respondents would conduct PET as early as possible, preferably within a month. Needless to say that in case the applicant clears the PET, the respondent (DSSSB) would take subsequent action as per rules.

Order **DASTI**.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

/dkm/